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government of Orissa for rural drinking water projects and rural development projects. for 1992-93; and

(b) the number of villages proposed to be covered during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The allocation to Government of Orissa and other States/Union Territories for Accelerated Rural Water Supply Programme and other Rural Development Programmes has not been finalised for 1992-93. However, for coverage of 'No Source' problem villages in 1992-93, a special assistance of Rs. 12.81 crore was allocated to the State Government of Orissa. Out of this, Rs.10 crore has already been released and the balance Rs. 2.81 crore will be released in 1992-93.

(b) 682 problem villages (including 187 spill over problem villages of 1991-92) are proposed to be covered with safe drinking water facilities in 1992-93.

[Translation]

Illegal deductions from the Salary of Workers

1305. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether some of the factories in Delhi are making illegal deduction from the salary of the workers especially those who had taken part in the strike against the Economic and Industrial policies of the Government: and

(b) if so, the action taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MIN-ISTRY OF LABOUR (SHRI PABAN SINGH

GHATOWAR): (a) As per the information received from Delhi administration, they had received one such complaint from the worker's Union of Weston Electronics Ltd., Okhla, New Delhi, 112 workers of two of its factores located in Okhla Industrial area absented themselves on 7,11,91 for participating in a Trade Union Programme on workers rights and conditions of I.M.F. loan. Eight days wages of these workers have been deducted from the wages of Decem- ~ ber, 1991. The management has taken the stand that these deductions have been made in accordance with the proviso to Section 9 of the Payment of Wages Act, 1936, due to concerted action of the workers, in absenting themselves from the work place.

(b) This complaint was investigated by Delhi administration under the Payment of Wages Act, 1936. A written direction was sent to the management by the concerned Inspector, refraining the management from making deductions of 8 days wages for absence of these workers on 7.11. 91. This written order of the Inspector has bot been complied with by the Management, who made these deductions and also challenged the jurisdiction of the Inspector to issue such directions, The complaint Union has been directed to furnish details of the deductions for considerting further appropriate action by Delhi Administration.

[English]

Growth Centres in Andhra Pradesh

1306. SHRI G.M.C. BALAYOGI: Will , the PRIME MINISTER be pleased to state:

(a) the details of industrial growth centres proposed to be set up in Andhra Pradesh;

(b) whether the Government propose to set up any growth centre in the coastal district like East Godavari particularly Amepuram area which is industrially under

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developed but where lot of resources of natural gas and crude oil are available;

(c) if so, the details thereof; and

(d) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) Under the Growth Centre Scheme, Andhra Pradesh has been allotted four growth centres to be located one each in the districts of Anantapur, Khammam, Prakasam, and Vizianagaram. The scheme would be implemented during the VIII Five Year Plan period.

(b) No Sir.

(c) and (d).Does not arise.

Funds Allocation to Tamil Nadu under Rural Development Programmes

1307. SHRI C.K. KUPPUSWAMY: Will the PRIME MINISTER be pleased to state:

(a) the quantum of funds allocated to the Government of Tamil Nadu under NREP, RLEGP and IRDP in the year 1992-93; and

(b) the quantum of funds allocated and utilised by the Government of Tamil Nadu last year Under various heads?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) National Rural Employment Programme (NREP) and Rural landless Employment Guarantee Programme (RLEGP) were discontinued with effect from 1.4.1989. Statewise allocation of funds for the year 1992-93 for Integrated Rural Development Programme (IRDP) has not been made 30 far.

(b) Information asked for is as under:-

(Rs. in crores)

	Allocation	Utilisation
NREP	Nii	Nii
RLEGP	Ni	Nii
IRDP	49.40	49.04

Assistance to Litribals of Maharashtra Under JRY

1308. PROF. RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) the number of tribals benefited in Thane, Nasik and Dhule districts of Maharashtra under the Jawahar Rozgar Yojana during the last three years; and

(b) the quantum of amount (for each of the above districts) sanctioned and released during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIG. VEKAT SWAMY); (a) and (b). It is not possible to give the number of tribals benefited in Thane, nasik and Dhule districts of Maharashtra under Jawahar Rozgar Yojana, as the Government of India does not monitor the benefits if the programme in terms of persondays of employment generated. Amount allocated and released under Jawahar Rozgar Yojana during the period 1989-90 to 1991-92 (upto January, 1992) in the districts of Thana, Nasik and Dhule is detailed in the attached statement.